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## IN THE HIGH COURT OF DELHI AT NEW DELHI

+ I.A. 6729/2020 & I.A. 6730/2020 in CS(COMM) 229/2019

NOVARTIS AG & ANR.

..... Plaintiffs Mr. Hemant Singh, Ms. Mamta Jha, Dr. Shilpa Arora, Advs.

versus

Through:

NATCO PHARMA LIMITED ..... Defendant Through: Mr. Parag P. Tripathi, Sr. Adv. with Ms. Rajeshwari H., Adv.

### CORAM: HON'BLE MR. JUSTICE C. HARI SHANKAR

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#### <u>ORDER</u> 11.08.2020

(Video-Conferencing)

# I.A. 6730/2020 in CS(COMM) 229/2019

**1.** This is an application for exemption from filing attested affidavit in the accompanying I.A. 6729/2020.

**2.** Subject to the duly affirmed affidavit being filed within 72 hours of resumption of normal court work, exemption, as sought, is granted for the present.

**3.** The application is disposed of.

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**1.** By order dated 2<sup>nd</sup> May, 2019, an *ad interim* injunction was granted by this Court, in favour of the plaintiff, to the extent that the defendant was restrained from fresh manufacture of the drugs which were allegedly infringing the patent of the plaintiff, though it was permitted to sell existing stocks, given the fact that the drugs were required for anti-cancer treatment.

2. IAs 6384-85/2019, preferred under Order XXXIX of the CPC, for interim relief, were directed to be listed on  $11^{\text{th}}$  July, 2019.

**3.** On 16<sup>th</sup> August, 2019, the post grant opposition, filed by the defendant, before the Deputy Controller of Patents and Designs (hereinafter referred to as the 'Controller of Patents'), seeking revocation of the patent granted to the plaintiff, was allowed and the suit patent was revoked by the Controller of Patents.

**4.** In view thereof, this Court, *vide* order dated 20<sup>th</sup> August, 2019, suspended the operation of the order, dated 2<sup>nd</sup> May, 2019 *supra*, with liberty to the plaintiff to approach this Court for appropriate orders, should any orders, in favour of the plaintiff, be passed by the Intellectual Property Appellate Board (IPAB), to whom the plaintiff had appealed against the decision of the Controller of Patents, revoking the suit patent.

**5.** *Vide* order dated 20<sup>th</sup> July, 2020, the learned IPAB has stayed the operation of the order, dated 16<sup>th</sup> August, 2019, of the Controller of Patents.

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6. This application has been preferred in these circumstances, seeking revival of the *ad interim* order granted by this Court in this matter on  $2^{nd}$  May, 2019.

7. *Prima facie*, the prayer would be required to be allowed.

8. However, Mr. Tripathi, learned Senior Counsel, while opposing the application, also submits that WP(C) 5181/2020, challenging the order, dated  $20^{\text{th}}$  July, 2020, of the learned IPAB, is listed before a learned Single Judge of this Court, today.

9. Accordingly, renotify this matter on  $21^{st}$  August, 2020.

**10.** As Mr. Tripathi seeks to place, on record, a response to this application opposing the prayer therein, issue notice on the application.

**11.** Notice is accepted by Ms. Rajeshwari, learned counsel appearing for the defendant.

**12.** Let a response to this application be filed on or before 17<sup>th</sup> August, 2020 with advance copy to learned counsel for the applicant, who may file rejoinder thereto, if any, at least 24 hours in advance of the next date.

**13.** The Registry is directed to ensure that if the counter affidavit

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and the rejoinder are filed, within the time stipulated above, they are placed on record, before this Court, when the matter is listed next.

# C. HARI SHANKAR, J.

**AUGUST 11, 2020** *dsn* 

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